

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.).....of 2015  
(CRLMP No. 21079/2015)

(Arising out of impugned final judgment and order dated  
29/01/2014 in CRLA No. 7825/2009 passed by the High Court of  
Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

MAHESH CHANDRA AND ANR.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling  
SLP)

Date : 14/12/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. A.K. Dash, Sr.Adv.  
Ms. Archana Singh, Adv.  
Mr. Abhish Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.  
Issue notice.

(Rajni Mukhi)  
Sr. P.A.

(Renu Diwan)  
Court Master

Signature Not Verified

Digitally signed by  
Rajni Mukhi  
Date: 2015.12.15  
17:05:01 IST  
Reason: